

- (1) A copy of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of Major Port Trusts Act, 1963:-
- (i) G.S.R. 67 (E) published in Gazette of India dated the 31st January, 1989 approving the Visakhapatnam Port Employees (Welfare Fund) Amendment Regulations, 1989.
- (ii) G.S.R. 123 (E) published in Gazette of India dated the 24th February, 1989 approving the Tuticorin Port Trust (Allotment of Residences) Second Amendment Regulations, 1989.
- (iii) G.S.R. 124 (E) published in Gazette of India dated the 24th February, 1989 approving the Calcutta Port Trust Employees (Conduct) First Amendment Regulations, 1989.
- (iv) G.S.R. 125 (E) published in Gazette of India dated the 24th February, 1989 approving the Tuticorin Port Trust (Adaptation of Rules) First Amendment Regulations, 1989. [Placed in Library. See No. LT. 7702/89]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the New Mangalore Port Trust, Panambur, for the year 1987-88.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the New Mangalore Port Trust, Panambur, for the year 1987-88.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT. 7703/89]
- (4) (i) A copy of the Annual Report
- (Hindi and English versions) of the Bombay Dock Labour Board, Bombay, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bombay Dock Labour Board, Bombay, for the year 1987-88.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library. See No. NT. 7704/89]
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Mormugao dock Labour Board, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mormugao Dock Labour Board, for the year 1987-88.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above. [Placed in Library. See No. LT. 7705/89]
- (8) Corrigendum (Hindi and English versions) to the Annual Report and Audited Accounts of the Bombay Dock Labour Board, Bombay, for the year 1985-86. [Placed in Library. See No. LT. 7706/89]

12.12 hrs.

REPRESENTATION OF THE PEOPLE  
(AMENDMENT) BILL\*

[English]

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND): I

\*Published in Gazette of India. Extraordinary, Part II, Section 2, dated 6.4.89.

[Sh. B. Shankaranand]

beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1950.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1950."

*The motion was adopted*

SHRI B. SHANKARANAND: I introduce the Bill.

12.13 hrs.

MATTERS UNDER RULE 377

[*Translation*]

(I) **Need to bring Sagar on the air map of India**

SHRI DAL CHANDER JAIN (Damoh): Sagar is a divisional headquarter of Madhya Pradesh. There is a very big centre of Defence Department in Sagar. Sagar university is the oldest university of this state. Police Academy is also in Sagar but it is a matter of regret that it has not yet been linked with air-services. All minimum requirements required for providing air-services can be met.

Therefore, Sagar should be brought on the air map of India without any delay.

—————  
(*Interruptions*)

[*English*]

MR. SPEAKER: I am only worried about this fact that we are undermining the institution by the way we behave. Everything can be settled. I am always available. If anything is to be done, we can do it peace-

fully, honourably and effectively. But this way, what we are showing to the people at large, it pains me, because it is your own interest which you are trying to strike.

(*Interruptions*)

MR. SPEAKER: This side or that side I do not discriminate. I can allow, but not like this. You can give me in writing, you can see me. If anything is sustainable, I will allow a discussion. I will allow everything, but not like this.

(*Interruptions*)

MR. SPEAKER: Mr. Kabuli, I am not going to do it. It is impossible.

SHRI ABDUL RASHID KABULI (Srinagar): I have already given you in writing.

MR. SPEAKER: But what is a State subject, I cannot handle it here.

(*Interruptions*)

MR. SPEAKER: Might be. I can send it to the Home Minister whatever you give to me, but I cannot allow it here. Tomorrow, it will open the flood gates.

(*Interruptions*)

MR. SPEAKER: What can I do? You must realise what you are doing. It is not good for all of us. It is not good for the institution, it is not good for the posterity.

(*Interruptions*)

MR. SPEAKER: Nothing doing. I appeal to all of you; you can give it to me, but not like this.

(*Interruptions*)

MR. SPEAKER: Mishraji, you can hand it over to me. I do not deny that to any of you. But what you are doing is bad. It is simply cutting your own throat; it is committing suicide.